- (it) Number of scholarships for which selected candidates have come to India . 244
- (*Hi*) Number of scholarships in respect of which selected candidates have yet to come after their admissions/ passages have been finalised
  53
- (iv)Number of scholarships in of which respect the Governments foreign have forwarded not anv recom mendations 66
- of of Number (v)scholarships in which respect the re of commendations the candidates selected were withdrawn bv later the Governments foreign
  - 9
- (vii) Number of scholarships which were not availed of by the selected candidates eventually . 23]

श्री राम सहाय : जिन देशों ने भारत ढारा दी गई छात्रवृत्तियों का लाभ नहीं उठाया है, उन देशों से क्या इस सम्बन्ध में कोई कारेस्पांडेंस जारी है ताकि वे लाभ उठा सकें ?

डा० कालूलाल श्रीमाली : जी हां, वह बराबर जारी है।

## Rums of Kamatapur Kingdom in Cooch-Behar

\*593. SHRI ANSARUDDIN AHMAD: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to refer to the answer given to Starred Question No. 545 in the Rajya Sabha on the 31st August, 1960 and state whether Government had since deputed the Superintendent of Archaeology to Goshanimari in the district of Cooch-Behar in Bihar to make a preliminary investigation of the ruins of the ancient Kamatapur Kingdom and if so, whether any report of the investigation has been received? THE DEPUTY MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (DR. MONO MOHAN DAS): Yes, Sir. The ruins have been inspected and a report has been received.

Sir, with your permission I may point out a small mistake that has crept into the question. In the question it has been mentioned that Cooch-Behar is in Bihar which is not a fact.

SHRI ANSARUDDIN AHMAD: Is the Minister aware that besides the centrally situated ruins of the Kama-tapur Kingdom at Goshanimari which was its capital, there are remnants elsewhere as at Silkhuri and Cooch-Bihar town which if investigated may be of help to throw light on the rather hazy account of this once powerful kingdom in North Bengal and Assam?

DR. MONO MOHAN DAS: We are thankful to the hon. Member for the information he has given.

MR. DEPUTY CHAIRMAN: You are giving some information, not asking a question,

## **ARMY ORDNANCE CORPS**

\*594. SHRI H. V. TRIPATHI: Will the Minister of DEFENCE be pleased to state:

(a) what is the total number of Ordnance Officers (Civilian) directly recruited in the Army Ordnance Corps and how many of them are (i) permanent and (ii) temporary;

(b) whether it is a fact that some of the temporary officers have rendered more than seventeen years of service and they are still temporary in spite of quasi-permanent status having been granted to them;

(c) if so, whether Government propose to make them permanent, and if so, what steps are being taken in the matter and how long it will take to do so; and

(d) what criterion is likely to be followed in confirming these officers?

THB DEPUTY MINISTER OF DE-FENCE (SHRI K. RAGHURAMAIAH) : (a) 169—

(i) Permanent	53
(ii) Temporary	116

## (Out of whom 111 have been declared quasi-permanent).

(b) Yes, Sir.

3329

(c) Government propose to confirm as many officers as possible subject to the vacancies being available.

(d) Confirmation is made under the existing rules on the basis of seniority, subject to the elimination of the unfit.

SHRI H. V. TRIPATHI: May I know whether . . .

MR. DEPUTY CHAIRMAN: You have got all the answer.

SHRI H. V. TRIPATHI: I have not got all the answer. Is it a fact that quite a number o'f such officers have reached the maximum of their scale and have still eight to ten years for retirement? What further difficulty is there for their confirmation in the service?

SHRI K. RAGHURAMAIAH: Their confirmation depends on the number of vacancies available.

MR. DEPUTY CHAIRMAN: The answer contains it.

## CLAIM FORMS FOR ENROLMENT IN VOTERS' LIST FOUND IN WASTE PAPER IN TELIAMURA BAZAR OF TRTPURA

/SHRI BHUPESH GUPTAf: •595.

∧ Drz a ahmad•

Will the Minister of LAW be pleased to state:

(a) whether Government's attention has been drawn to a fact that

fThe question was actually asked on the floor of the House by Shri Bhupesh Gupta. about 283 claim forms duly filled and signed for enrolment in the voters' list were found in the waste paper in a shop in Teliamura bazar in Tri-pura;

(b) if so, whether Government have instituted any inquiry as to how these claim forms came to the shop as waste paper; and

(c) what steps Government have taken to ensure that the claimants concerned are enrolled as voters?

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): (a) and (b) No complaint as is mentioned in the question has been received by Government. However, a complaint was received by the Election Commission from Shri Dasarathan Deb, M.P., on the 9th August 1961, and the Commission has asked the Chief Electoral Officer, Tripura, to enquire and send a report in the matter.

(c) Does not arise.

SHRI BHUPESH GUPTA: May I know if it is not a fact that along with the complaint certain forms were also sent and it was written in that letter that all these forms bore the title of the Mandal Congress Committee of the area, giving rise to the presumption that the Mandal Congress Committee has collected these names and then destroyed them in order to see that they are not in a position *to* vote because they will not be enrolled in that case?

SHRI R. M. HAJARNAVIS: I must await the report of the Chief Electoral Officer. If the hon. Member has that information, there is no point in asking that.

SHRI BHUPESH GUPTA: I have to ask what you have done. May 1 know if it is not a fact that some of the forms have also been sent to the